

which offers financial assistance on a tapering basis for a period of 3 years to the workers of closed Textile Mills.

Legislation for Agricultural Workers

43. SHRI GURUDAS DAS GUPTA:

SHRI N. E. BALARAM:

Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware of the long pending demand of the agricultural workers of the country for a Central legislation on agricultural workers ensuring minimum wages and better working conditions; and

(b) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) and (b) For a long time, the Government had considered enactment of a Central Legislation for agricultural workers. The issue has been considered at various forums including the Labour Ministers' conferences. At the 37th session of the New Delhi on 7th November, 1988, the General view was that the problem was not one of lack of Central Legislation, but more of implementation of the existing laws, such as Minimum wages Act, Equal Remuneration Act and other laws which cover agricultural labour within their ambit.

Conversion of lease-hold plots into free-hold in Delhi

44. SHRI CHATURANAN MISHRA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any decision has been taken to convert lease-hold plots into free-hold ones in Delhi; and

(b) if so, the details thereof and the rules governing such conversion from lease-hold to free hold?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Yes, Sir. A decision to allow residential leases in Delhi upto 500 sq.m. in size, to be converted into free hold subject to certain terms and conditions, has been taken in October, 89.

(b) A statement is enclosed indicating the terms and conditions for such conversion.

Statement

(i) The sanction is applicable to all residential leases sanctioned by a public agency in respect of properties (including multi-storied flats and tenements built by the Delhi Development Authority and its Slum Wing as also by Group Housing Societies on land leased by the DDA) upto a size of 500 sq.m.

(ii) The benefit of conversion shall not be available in respect of land where the land use is prescribed in the Master Plan/Zonal Development Plan is 'Commercial', 'Industrial' or 'Institutional' or any use other than residential.

(iii) The rate of one-time fee for the conversion to free-hold to be recovered in lumpsum, shall be as follows:—

Size of plot in sq. m.	Rate of overtime fee.
(a) Up to 50	Nil
(b) Above 50 and upto 75	Rs. 7500/-
(c) Above 75 and upto 100	Rs. 12000/-
(d) Above 100 and upto 150	Rs. 18000/-
(e) Above 150 and upto 250	10% } of the current
(f) Above 250 and upto 350	15% } notified land
(g) Above 350 and upto 500	20% } rates.